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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O. A. No. 260/00559 OF 2016
Cuttack, this the 23rd day of August, 2016

CORAM
HON'BLE MR. R.C. MISRA, MEMBER(A)

.....
Sri Hadibandhu Dalei, aged about 64 years, S/o-Late Dukhabandhu Dalei, Residing At: Dehurisahi, PO: Turang, PTC Angul, Angul, Ex-Post Master, HSG-I, Talcher, MDG-759100.

.....Applicant

By the Advocate(s)-M/s. D.K. Mohanty, S. Nayak.

-Versus-

Union of India, represented through

1. Director General of Posts, Ministry of Telecommunication, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Odisha Circle, Bhubaneswar, Dist-Khurda-751001.
3. Post Master General, Sambalpur Region, At/PO/Dist-Sambalpur-768001.
4. Superintendent of Post Offices, Dhenkanal Division, Dhenkanal.
5. The Director Accounts (Postal), Mahanadi Vihar, Cuttack-4.

.....Respondents

By the Advocate(s)- Mr. A.C. Deo

O R D E R(Oral)

R.C. MISRA, MEMBER (A):

Heard Sri D.K. Mohanty, Ld. Counsel appearing for the Applicant and Sri A.C. Deo, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Applicant is a retired Postal Departmental employee who retired from Talcher MDG as Postmaster. He has approached this Tribunal being aggrieved by non-disbursement of arrears HRA in lieu of rent free accommodation of the post quarters from 20.10.2010 to 30.04.2012. Sri Mohanty has pointed out that the Superintendent of Post Offices, Dhenkanal Division, Dhenkanal has rejected the applicant's representation vide order dated 17.09/15(Annexure-A/10) which has been challenged in this O.A.

3. The case of the applicant is that as the Postal Departmental Quarters at Talcher was not habitable, he had taken a private accommodations on rent and the Respondent-Authorities have refused to pay the HRA for the relevant period. However, it has been brought to my notice that applicant on 11.03.2016 had made another representation to the

R.C.
Deo

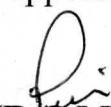
Chief Post Master General, Odisha Circle, Bhubaneswar (Respondent No.2). In this Representation applicant has mentioned that he was working as Postmaster MDG on temporary basis at Talcher. As he was on deputation he was retaining one staff quarters at Angul and was residing outside of Talcher. He had also vacated the said quarters after clearing all the electric dues on 25.04.2011. Therefore, he was entitled to get the HRA at Talcher. He has also mentioned that after the PMG visited Talcher the work of renovation commenced. Submitting all the facts he has made a prayer that HRA may be disbursed for the period from 20.10.2010 to 30.04.2012.

4. Considering the submissions made by the Parties, without going into the merit of this matter, I would direct Respondent No.2 to dispose of the applicant's representation dated 11.03.2016 (Annexure-A/13) if it has been received and is pending with him and pass a reasoned and speaking order and communicate the decision to the applicant within a period of three months from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Sri Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which he undertakes to file the postal requisites by 25.08.2016.

7. Free copy of this order be made over to Ld. Counsel appearing for both the sides.


(R.C.MISRA)
MEMBER(A)